

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 675 of 2020

IN THE MATTER OF:

Silvassa Cement Products Pvt. Ltd.

...Appellant

Versus

Noor India Buildcon Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. K. Gaurav Kumar and Ms. Alpa, Advocates.

For Respondent: Ms. Shgufa Salim and Mr. Devashish K. Tiwari, Advocates.

O R D E R
(Through Virtual Mode)

09.10.2020: Reply affidavit filed by Respondent is taken on record. Rejoinder has not been filed. Appellant is granted extension of time by two weeks to file rejoinder. Learned counsel for the parties may also file their short written submissions, not exceeding three pages, supported by relevant case law within two weeks.

Let the appeal be processed for hearing on **24th November, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

am/gc